

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Power Section) Civil Secretariat**  
**Srinagar/Jammu**

**Notification**

**Jammu, the 22<sup>nd</sup> August, 2024**

**S.O. 420** .- In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint Sh. Ghulam Rasool, JKAS, Additional District Development Commissioner Kishtwar and Sh. Pawan Kotwal, JKAS, Additional Deputy Commissioner, Kishtwar to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Kishtwar.

The Government further in exercise of the powers conferred by sub-section (2) of Section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023 appoint the aforesaid Executive Magistrates as Additional District Magistrate within their territorial jurisdiction of District Kishtwar who shall have all the powers of District Magistrate under the said code.

**By Order of the Government of Jammu and Kashmir**

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government,**  
Dated :- 22 - 08 - 2024

No. LAW-Powr/19/2022-10

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. District Magistrate, Kishtwar. This is with reference to letter No. DCK/PS/24/F.No.02/1175 Dated:- 20-08-2024.
4. Concerned Officer(s).
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

**Senior Law Officer**  
**Department of Law, Justice and P.A.**